GOVERNMENT OF INDIA MINISTRY OF FOOD PROCESSING INDUSTRIES

LOK SABHA STARRED QUESTION NO: *179

ANSWERED ON 11TH DECEMBER, 2025

MEGA FOOD PARKS

*179. SHRI DHRAMBIR SINGH:

Will the Minister of **Food Processing Industries** be pleased to state:

- (a) the number of Mega Food Parks sanctioned, operationalised and functioning at full capacity in the country;
- (b) the total investment made by the Government in these parks so far;
- (c) the number of jobs created directly and indirectly through the operational parks;
- (d) the reasons for the delay in making several sanctioned parks fully operational;
- (e) the details of the time-bound action plan to expedite their completion; and
- (f) whether the Government proposes to establish a Mega Food Park in Bhiwani-Mahendergarh Lok Sabha constituency in future, if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI CHIRAG PASWAN)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO. 179 FOR ANSWER ON 11TH DECEMBER, 2025 REGARDING MEGA FOOD PARKS

- (a) Under the Mega Food Park Scheme, the Ministry has sanctioned 41 Mega Food Parks (MFPs) across the country. Out of these, 25 Mega Food Parks are operationalised and functioning in the country as per the Scheme guidelines.
- **(b)** Total investment made by the Government in these 41 MFPs is Rs. 1515.58 Crore as grantsin-aid.
- (c) Through operational MFPs 71,384 number of direct and indirect employment have been created.
- (d) The main reasons for the delay in making several sanctioned Parks operational include:
 - (i) Challenges faced by Special purpose vehicle (SPV) / Implementing Agency (IA) in leasing industrial plots to the required number of food processing units and ensuring their operationalization as per scheme guidelines.
 - (ii) Delays in obtaining statutory clearances from State Governments.
 - (iii) Revisions in the Detailed Project Report (DPR) and project components after the final approval.
 - (iv) Changes in shareholding patterns, delays in term loan sanction and disbursements.
 - (v) Financial constraints faced by project promoters, etc.
- (e) The responsibility of execution, ownership and management of the Mega Food Park (MFP) vests with a SPV / IA. However, Ministry has taken several measures to expedite their early operationalization/ completion which are as follows:
 - i. Ministry is regularly seeking Monthly Progress Report (MPRs) from the SPVs/ IAs regarding progress of respective parks..
 - ii. Ministry also monitors project progress through Programme Management Agencies (PMAs). The PMAs regularly interact with SPVs/IAs, also conduct site visits and advice in respect of issues regarding implementation faced by the SPVs/ IAs.
 - iii. Ministry is also conducting regular review meetings at the level of Hon'ble Minister, FPI, Secretary, FPI and Joint Secretary to assess the implementation status and progress of the projects.
 - iv. The Ministry is providing the projects all possible support and hand holding including interaction with various concerned Departments/ Agencies of the State Governments at all levels and tries to coordinate and get the issues resolved.
 - v. After starting of the scheme several amendments to the scheme Guidelines were made to simplify the Guidelines and to make the implementation easier.
 - vi. To populate the approved MFPs with food processing units, exclusive Expression of Interest (EOI) for establishment of Food processing units have been called for under the scheme for Creation / Expansion of Food Processing & Preservation Capacities (CEFPPC) of the Ministry and later on, certain percentage of funds have been specifically earmarked for food processing units in Mega Food Parks (MFPs) and Agro processing clusters (APCs).
 - vii. To make available affordable credit to Mega Food Parks and food processing units in the Parks, Special Fund of Rs. 2000 crore has also been created with NABARD.
- (f) No such proposal, as the MFP scheme has already been discontinued with effect from 01.04.2021 with provision for committed liabilities only.